

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH (COURT – II)

Item No. 207
(IB)-24(PB)/2022
IA-279/2023, IA-401/2023

IN THE MATTER OF:
Bank of Baroda Ltd.

... **Applicant/Petitioner**

Versus

Great Indian Nautaki Company Pvt. Ltd.

... **Respondent**

Under Section: 7 of IBC, 2016 (CIRP)

Order delivered on 06.03.2023

CORAM:

SH. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH KUMAR SRIVASTAVA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Krishnendu Datta, Adv. Kush Sharma
(Standing Counsel), Adv. Priya Choubey, Mr.
Brijesh Kumar Tamber Advocate

For the Respondent : None

ORDER

IA-279/2023: In view of the averments made in IA-279/2023 and the submissions put forth by Mr. Krishnendu Datta, Ld. Senior Counsel for the Applicant, the IA is **allowed**. The appointment of IRP as RP is confirmed.

IA-401/2023: There is no appearance on the behalf of the Respondent/HSVP. Let the Administrator HSVP Gurugram, Haryana remain present virtually before this Adjudicating Authority on 22.03.2023.

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(AVINASH KUMAR SRIVASTAVA)
MEMBER (T)

-sd-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)